Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting No.34/AM12 due for 24.11.2011 but actually held on 01.12.2011

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The Meeting No. 34/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 24.11.2011 but actually held on 01.12.2011 in Room No.11 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Sh. R.A. Lal, Director	R.O, TC, Noida.
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	DC(MSME)
5	Sh. Ram Kumar, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.31/AM12 dated 03.11.2011; No.32/AM12 dated 10.11.2011 and No.33/AM12 dated 17.11.2011 were ratified. The agenda for Meeting No. 34/AM12 due for 24.11.2011 but actually held on 01.12.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 34/84-ALC3/2011 MEETING DATE : 24.11.2011

Case No.:1/26/84-ALC3/2011 Party Name:SHANKAR PACKAGINGS Meet No/Date:34/84-ALC3/2011 Status:

	LIMITED	24.11.2011	Transferred
HQ File :01/84/050/00196/AM12/	RLA File :03/95/040/00467/AM12/	Lic.No/Date:0310656070 26.09.2011	Date:24.11.2011
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Decision: The Committee considered the case as per agenda and decided to transfer the case file to DES-VII Section (NC-VII) for their necessary action. R.A. may be appraised that such cases may be directly sent to Norms Committee-VII.

Manual agenda cases

(2)

Case No.277	M/s. Superhouse Ltd., Kanpur.	
NC 34/12 dt. 24.11.2011	Part File No. 01/84/50/531/AM-07/DES-V	
Re-fixation of input output norms against Advance authorisation No.061001		
dated 28.2.2007.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details and sample alongwith shipping bills in support of their request and technical person to explain the case. The case stands for re-listing on 29.12.2011.

(3)

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Case No.278	M/s. T.H.E. Makers Pvt. Ltd., New Delhi.
NC 34/12 dt. 24.11.2011	File No. 01/84/50/187/AM-04/DES-V

Ratification of input output norms against Advance Licence No.0510093295 dated 13.6.2003.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details like CAD/CAM, Sample, etc. and copy of application in support of their request and technical person to explain the case. The case stands for relisting on 29.12.2011.

(4)

Case No.279	M/s. Rampage Knitwear, Mumbai.	
NC 34/12 dt. 24.11.2011	File No. 01/84/50/081/AM-07/DES-V	
Ratification of input output	norms against Advance authorisation No.0310381208	
dated 22.5.2006.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details like CAD/CAM, Sample, manufacture processing etc. in support of their request and technical person to explain the case. The case stands for re-listing on 29.12.2011.

(5)

Case No.280	M/s. Uniworth Textiles Ltd., Nagpur.	
NC 34/12 dt. 24.11.2011	File No. 01/84/162/399/AM-11/DES-V	
Ratification of input output norms against Advance authorisation No.5010000435		
dated 28.10.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to maintain the status quo as decided in NC Meeting No.38/AM11 held on 16.12.2010.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(6)

Case No.281	M/s. Krishna Krishna Knitworld (P) Ltd., Bangalore.	
NC 34/12 dt. 24.11.2011	File No. 01/84/162/1091/AM-08/DES-V	
Ratification of input output norms against Advance authorisation No.0710054749		
dated 30.11.2007.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that since Norms Committee Meeting could not be held due to Port Officers Meeting, technical authority asked authorized representative to provide specific information for two stage wastage fabric to patchwork and patchwork to ready made garments. Accordingly, it was decided to defer the case for re-listing on 29.12.2011.

(7)

Case No.282	M/s. Apsara Silk, Bangalore.	
NC 34/12 dt. 24.11.2011	File No. 01/84/50/006/AM-12/DES-V	
Re-fixation of input output norms against Advance authorisation No.07100		
dated 31.03.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided that as per process flow chart submitted by the firm wastage more than 2% cannot be given since export item is Dyed/Printed Fabrics without embroidery. Therefore, Committee decided that there is no change in the earlier decision taken on 16.12.2010 and maintain status quo accordingly.

Firm may be informed accordingly.

(8)

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Case No.283	M/s. Aliza Exports Pvt. Ltd., Kanpur.	
NC 34/12 dt. 24.11.2011	File No. 01/84/50/088/AM-12/DES-V	
Ratification of input output norms against Advance authorisation No.0610021645		
dated 19.04.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Harness made from relevant PVC/PU coated webbing.	250 Sets	6968 Kg. PVC/PU Coated Webbing width 12 MM to 100 MM (thickness 2 mm to 7 MM).	31,570 Mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

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Case No.284	M/s. Luminous International, Kolkata.	
NC 34/12 dt. 24.11.2011	File No. 01/84/50/124/AM-12/DES-V	
Ratification of input output norms against Advance authorisation No.0210161639		
dated 14.07.2011.		

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to refer the case for examination to DIPP. The file already handed over to DIPP during NC Meeting. It was decided to defer the case for re-listing on 29.12.2011.

(10)

Case No.285	M/s. Garden Silk Mills Ltd., Mumbai.
NC 34/12 dt. 24.11.2011	File No. 01/84/162/235/AM-12/DES-V

Request for removing anomaly in SION Sr. No.A-1790 & A-1834 related to Antimony.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that Antimony Oxide may refer to any one of Antimony Tetroxide (Sb2 O4), Antinomy Trioxide (Sb2 O3) Antimony Pentoxide (Sb2 O5). ITC(HS) Code for Antimony Oxides is 28258000. Input product for Export Product Draw Texturised Yarn/Texturised Yarn/Filament Yarn (Grey) appearing at Entry No.A 1790 SION, Hand Book of Procedues, Vol.II is Antimony Dioxide. Input product for Export Product Polyster Filament Yarn appearing at A1834 is Antimony Oxide. The Committee noted that the input required in manufacturing process is Antimony Trioxide and there is no specific compound known as Antimony Dioxide or Antimony Oxide. Accordingly, the Committee decided that in place of Antimony Dioxide at SION A1790 and Antimony Oxide at SION A1834, the word "antimony Trioxide" may be replaced. Necessary Public Notice may be issued in this regard.

(11)

Case No.286	M/s. Amin International Ltd., Kanpur.		
NC 34/12 dt. 24.11.2011	File No. 01/84/50/087/AM-12/DES-V		
Ratification of input output norms against Advance authorisation No.0610021611			
dated 13.4.2011.			

Decision: Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export Qty.	Import item	Qty. allowed
No				allowed
1	1254 No. Horse Blankets made from Polyester Fabric with Coated. (The contents of Polyester Fabric Coated should not less than 1634.57 Kg. in export product).	4075.500 Kg.	3949 Meter RTT6630 T600DX600D Ribstop 57"/58" P/D+W/R+W/P 3000/3000 GSM 280 +/- 10%.	1716.300 Kg.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.287	M/s. Magsons Exports, New Delhi.	
NC 34/12 dt. 24.11.2011	File No. 01/84/162/174/AM-12/DES-V	
Redemption of Advance authorisation No.0510196136 dated 12.12.2006.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details and CAD/CAM, Measurement, Sample, etc. in support of their request and technical person to explain the case. The case stands for re-listing on 12.01.2012.

(13)

Case No.287-A	M/s. Maharani of India, New Delhi.		
NC 34/12 dt. 24.11.2011	File No. 01/84/162/206/AM-12/DES-V		
Redemption of Advance authorisation No.0510268021 dated 13.07.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details and CAD/CAM, Sample, etc. in support of their request and technical person to explain the case. The case stands for re-listing on 22.12.2011.

(14)

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Case No.288	M/s. Orient Craft Ltd., Gurgaon.	
NC 34/12 dt. 24.11.2011	File No. 01/84/162/378/AM-11/DES-V	
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383		
dated 14.5.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. It was decided to defer the case for re-listing on 29.12.2011.

(15)

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Case No.289	M/s. Orient Craft Ltd., Gurgaon.	
NC 34/12 dt. 24.11.2011	File No. 01/84/162/170/AM-12/DES-V	
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383		
dated 14.5.2010.		

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to defer the case. It was decided to defer the case for re-listing on 29.12.2011.

(16)

Case No.290	M/s. Carlton Overseas Pvt. Ltd., New Delhi.	
NC 34/12 dt. 24.11.2011	File No. 01/84/50/513/AM-07/DES-V	
Re-fixation of input output norms against Advance Authorisation No.0510199207		

dated 16.3.2007.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

S.No.	Export item	Export Qty.	Import item	Qty. allowed
1.	Slim Bling : Ladies Chappals in assorted Colours with clear Diamond Trims duly affixed.	26200 Pair	Clear Diamond Trims : For Ladies Chappals/Sandals.	52600 Nos.
2.	Muscle : Ladies Chappals in assorted Colours with Diamonte Trims duly Affixed.	9500 Pair	Diamond Trims : For Ladies Chappals/Sandals.	19190 Nos.
3.	Ladies Sandals – Style C-8131 : Ladies Sandals in assorted Colours with Trims Smoky Stone on Straps.	1465 Pair	CY513 Trim in Smoky Small size : for Ladies Chappals/Sandals.	2960 Nos.
4.	Ladies Sandals – Style	1545 Pair	CY5131 Trim in	3121 Nos.

C-8131 : Ladies Sandals in assorted	Smoky Big size : for Ladies Chappals/	
Colours with Trims	Sandals.	
Smoky Stone on Strap.		

The R.A shall be advised to take necessary action subject to compliance of other as usual condition.

(17)

Case No.291	M/s. Carlton Overseas Pvt. Ltd., New Delhi.	
NC 34/12 dt. 24.11.2011	File No. 01/84/50/554/AM-07/DES-V	
Re-fixation of input output norms against Advance Authorisation No.0510201099		
dated 16 3 2007		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

S.No.	Export item	Export Qty.	Import item	Qty. allowed
1.	Ladies Chappals/ Sandals in assorted	10200 Pair	Clear Trims of Metal.	20604 Nos.
	Colours with clear Trim duly affixed.			
2.	Ladies Sandals Style C-8131 in assorted Colours with Trim smoky stone on strap small size.	2089Pair	Trim in Smoky small size : CY513 Metallic.	5054 Nos.
3.	Ladies Sandals Style C-8131 in assorted Colours with Trim	2502 Pair	Trim in Smoky Big size : CY513, Metallic.	4220 Nos.

smoky stone on strap	
big size.	

The R.A shall be advised to take necessary action subject to compliance of other as usual condition.
